

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(18)

RA/16/96 with MA/308/96 in
O.A.NO. 262/90
T.A.NO.

DATE OF DECISION 29.10.1996.

Divisional Railway Manager, Rajkot **Petitioner**

Mr. A. S. Kothari **Advocate for the Petitioner (s)**
Versus

Movar Vali Mohamed Ummar **Respondent**

Mr. B. B. Gogia **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K. Ramamoorthy : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

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Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot.

.... Applicant

(Advocate : Mr.A.S.Kothari)

VERSUS

Movar Vali Mohamed Ummar,
Near Manava Mandir,
Surendranagar 363 001.

.... Respondent

(Advocate : Mr.B.B.Gogia)

(DECISION BY CIRCULATION)

O R D E R

R.A.NO:16/96 with MA/308/96
in OA/262/90

Date : 29th October, 1996.

Per: Hon'ble Mr.K.Ramamoorthy : Member (A)

The Review application has been filed against the judgment dated 22.1.1996. This application has been filed on 12.4.1996 beyond the period allowed for review, which is thirty days.

2. In paragraph No:3 of the delay condonation application, reviewer himself has admitted that even taking into account the time taken for getting a certified copy, there is delay of forty seven days and has stated that " delay has occassioned so as to arrieve at a decision in concurrence with Head Quarter office,Churchgate,Bombay

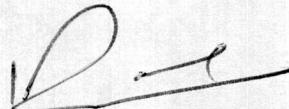
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to get the order modified avoding unnecessary confusion".

3. The above statement is not found sufficient cause for condoning delay. Therefore R.A. is rejected on the ground of its having been filed beyond the time allowed.

4. Incidentally the learned counsel for the applicant states that original applicant in OA/262/90, respondent in this R.A. has since been expired. Even otherwise, action is required to be taken for grant of family pension due to the death of the applicant. This may also be initiated by the respondent-deptt. as per rules. No order as to costs.

5. In view of the disposal of the R.A.,
MA308/96 does not survive.



(K. Ramamoorthy)

Member(A)

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